The Telangana Medical Practitioners Registration (Amendment) Act, 2018

Act 6 of 2018

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Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Telangana Medical Practitioners Registration (Amendment) Act, 2018.
(2) It shall come into force on such date as the Government may, by notification, appoint.

2. In the Telangana Medical Practitioners Registration Act, 1968 (hereinafter referred to as the principal Act), in section 2,-

   (a) clause (dd) shall be omitted;
   (b) clause (gg) shall be omitted;
   (c) clause (ii) shall be omitted.

3. In section 15 of the principal Act, in sub-section (1),-

   (a) second proviso shall be omitted;
   (b) Explanation-2 shall be omitted.

4. In section 15AA of the principal Act,-

   (a) in sub-section (1), the words “and posted for rural medical service”, shall be omitted;
   (b) sub-section (2) shall be omitted.

5. In section 15B of the principal Act, the proviso shall be omitted.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.